



2026:AHC:172018

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8320 of 2026**

Amar Singh

.....Applicant(s)

Versus

State Of Uttar Pardesh

.....Opposite
Party(s)

Counsel for Applicant(s) : Atul Kumar Tiwari, Mandeep Singh,
Sani Kumar, Yashveer Singh Rana
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.54 of 2026, under Sections 318(4), 338, 336(3) and 340(2) BNS, Police Station- Dibai, District Bulandshahr, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant has contended that applicant is a bona fide purchaser for consideration of the property in question. It has been stated that a fake sale deed has been executed, supposedly by the co-accused Deep Chand in favor of the applicant when the said property had already been sold to the informant, by the mother of the co-accused Deep Chand, when he was a minor in the year 2002.
4. Learned counsel for the applicant has further contended that for the property in question, a Civil Suit No.361 of 2025 is pending against the informant Soran Singh and others, instituted by co-accused Deep Chand. The dispute appears to be a civil dispute. The same is only being given color of a criminal case to create pressure on the applicant and other co-accused into the foregoing their claim over the property in question. Applicant is not having any criminal antecedents.

5. Learned A.G.A. opposed the prayer for bail and, however, does not dispute the factual submission made by learned counsel for the applicant.

6. Co-accused Amar Singh and Bhagwan Singh have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS Nos.7642 of 2026 and 7690 of 2026**. The applicant claims to be a bona fide purchaser. A civil suit is pending with respect to the property in question.

7. Taking into account the entire facts and circumstances of the case, lack of criminal antecedents of the applicant and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant **Amar Singh**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 14, 2026

S.A.